

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4069  
ANSWERED ON FRIDAY, THE 10<sup>TH</sup> AUGUST, 2018  
[SHRAVANA 19, 1940 (SAKA)]**

**FINANCIAL HEALTH OF UNLISTED COMPANIES**

**QUESTION**

**4069. SHRI KONDA VISHWESHWAR REDDY:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

- (a) whether the Government keeps track of the financial health of unlisted members of India Inc. and if so, the details thereof;**
- (b) the details of the impact of Goods and Services Tax on this fraction's quarter-wise profits; and**
- (c) whether the shell companies in this segment, if any, are tackled and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND  
JUSTICE AND CORPORATE AFFAIRS**

**(SHRI P. P. CHAUDHARY)**

**(a): Every company including unlisted company is required to file its Financial Statements and Annual Returns with the concerned Registrar of Companies (ROC) under the control of Ministry of Corporate Affairs (MCA); such records are kept in MCA 21 Portal and are kept open for public inspection. The mandate of MCA is administration of Companies Act, 2013, Limited Liability Partnership (LLP) Act, 2008 and Insolvency and Bankruptcy Code, 2016. Handling of day-to-day affairs and maintaining the financial health of a company is with the Board of Directors of the company under the supervision of its shareholders/promoters.**

**(b): The information is being collected and will be laid on the Table of the House.**

**(c): The term "Shell Company" is not defined under the Companies Act, 2013.**

